

(2021) 11 SEBI CK 0046

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1168, 1169 Of 2021, Appeal No. 301, 302 Of 2021

Harshadkumar Patel

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 22-11-2021

Acts Referred:

Citation : (2021) 11 SEBI CK 0046

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Rajesh Khandelwal, Nidhi Singh, Deepti Mohan, Binjal Samani, Aditi Palnitkar, Moksha Kothari, Vidhii Partners

Judgement

Tarun Agarwala, Presiding Officer

1. Shri Rajesh Khandelwal, the learned counsel for the appellant states that the appellant has died on May 7, 2021. No substitution application has been filed. In view of the aforesaid, appeals are dismissed as abated.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.